## HIGH COURT OF JAMMU AND KASHMIR

(Office of the Registrar General at Srinagar)

\*\*\*\*

## ORDER

No: 388

Dated: 09/6/2017

## Subject: - Summer Vacation 2017-Arrangement-Notified.

- 1. It is hereby notified that the High Court of Jammu and Kashmir will remain closed for the summer vacation with effect from 12th June to 30<sup>th</sup> June, 2017 (both days inclusive). The period commencing from 12<sup>th</sup> of June to 17<sup>th</sup> of June, 2017 is **No Work Period** for the Hon'ble High Court.
- 2. In terms of Rule-12 of the Jammu and Kashmir High Court Rules, 1999. Hon'ble the Chief Justice has been pleased to nominate the Hon'ble Judges named in the Column (1) below to be the Vacation Judges for both the Wings of the High Court of J&K to hear all matters of urgent nature for the period mentioned in the Column (2):-

(1)		(2)
Jammu Wing:		
Hon'ble Mr. Justice Sanjeev Kumar.	:	19 <sup>th</sup> to 30 <sup>th</sup> June, 2017 (both days inclusive)
Srinagar Wing:		
Hon'ble Mr. Justice M.K.Hanjura.	:	19 <sup>th</sup> to 30 <sup>th</sup> June, 2017 (both days inclusive)

(Sanjay Dhar) Registrar General

No: 6718-49/R.9 Copy to the:

Dated: 09/6/2017

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K,

2. Secretary to Hon'ble Mr. Justice

.....for information of their Lordships.

3. Registrar Vigilance, High Court of J&K, Srinagar,

4. Registrar (Judicial), High Court of J&K, Jammu/Srinagar,

5. President, High Court Bar Association, Jammu/Srinagar,

- 6. Joint Registrar Judicial (Protocol), High Court Wing, Jammu/Srinagar,
- 7. Chief News Editor, Doordarshan Kendra, Jammu/Srinagar,
- 8. Chief Accounts Officer, High Court Main Wing, Srinagar,
- 9. Chief Librarian, High Court Wing, Jammu/Srinagar,

.....for information and necessary action.

10. Manager Government Press, Jammu/Srinagar, for publication in the Govt. Gazette.

11. Incharge NIC, High Court of J&K, Jammu/Srinagar, for uploading the same on the High Court Website.

12. Office file.

Registrar General

(2/6/17